GOVERNMENT OF INDIA HOME AFFAIRS LOK SABHA

UNSTARRED QUESTION NO:4608 ANSWERED ON:23.04.2013 DEMAND FROM CAPF Azad Shri Kirti (Jha)

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has received demands for employment benefits from the Central Armed Police Forces (CAPFs) including one rank-one-pension and ex-servicemen status for its personnel etc;
- (b) if so, the details thereof; and
- (c) the response of the Government thereon?

Answer

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI R.P.N. SINGH)

(a) to (c): Since, Central Armed Police Force (CAPF) personnel retire only on attaining the age of 57/60 years, no further employment benefits are justifiable. The CAPF personnel are entitled for pension and other pensionary benefits as per Central Civil Services (Pension) Rules, 1972, which are different from the pension rules applicable to Ex-servicemen. Therefore, one rank-one pension is not applicable in case of CAPFs.

The Government has approved a proposal on 1.11.2012 to declare the retired Central Armed Police Force (CAPF) personnel from Central Reserve Police Force (CRPF), Border Security Force (BSF), Central Industrial Security Force (CISF), Indo-Tibetan Border Police (ITBP) and Sashastra Seema Bal (SSB) as Ex-Central Armed Police Force personnel (Ex-CAPF personnel). The status "Ex-CAPF" is quite distinct from "Ex-Servicemen" of Defence Forces. Based on such designation of Ex-CAPF personnel, the State/UT Governments concerned can extend benefits to them similar to those being extended to the Ex-Servicemen.